

यौव विभागीय प्रान्ति समिति हेतु इस्की संरचना

भर्ती करने के लिए किन परिस्थितियों में सच लोक सेवा प्रायोग से परामर्श किया जाएगा

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समूह "क" विभागीय प्रान्ति समिति, जो निम्नलिखित से मिलकर बनेगी:

सोची भर्ती करने समय सच लोक सेवा प्रायोग से परामर्श करना आवश्यक है

1. महानियंत्रक, पेटेंट, डिजाइन और व्यापार चिह्न—प्रध्यक्ष
2. संपुक्त रजिस्ट्रार, व्यापार चिह्न—सदस्य
3. उप रजिस्ट्रार/सहायक रजिस्ट्रार, व्यापार चिह्न—सदस्य
4. अनुसूचित जाति/जनजातियों से संबंधित समुचित प्राप्ति के एक अधिकारी—सदस्य



टिप्पण: पृष्ठ से संबंधित विभागीय समिति की कार्यवाहियां, सच लोक सेवा प्रायोग के अनुमोदनाथ भेजी जाएंगी किन्तु, यदि प्रायोग उनका अनुमोदन नहीं करता है तो विभागीय प्रान्ति समिति को बंटक सच लोक सेवा प्रायोग के प्रध्यक्ष या किसी सदस्य की अध्यक्षता में फिर से होगा।

[सं. प. 320/2/11/82ई-4]

चरणदास भवत सचिव

MINISTRY OF INDUSTRY
(Department of Industrial Development)
New Delhi, the 25th May, 1987

and other matters relating to the said post shall be as specified in columns 5 to 14 of the said Schedule.

4. Disqualification.—No person,—

- (a) who has entered into or contracted a marriage with a person having a spouse living; or
- (b) who, having a spouse living, has entered into or contracted a marriage with any person.

shall be eligible for appointment to the said post:

Provided that the Central Government may, if satisfied that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and that there are other grounds for so doing, exempt any person from the operation of this rule.

G.S.R.449.—In exercise of the powers conferred by the proviso to article 309 of the Constitution and in supersession of the Trade Marks Registry (Group 'A' and 'B' posts) Recruitment Rules, 1981, in so far as they relate to the post of Examiner of Trade Marks except as respects things done or omitted to be done before such supersession, the President hereby makes the following rules, regulating the method of recruitment to the Group 'B' post for the Trade Marks Registry under the Controller General, Patents, Designs and Trade Marks, Department of Industrial Development, Ministry of Industry, namely:—

5. Power to relax.—Where the Central Government is of the opinion that it is necessary or expedient so do, it may, by order, for reasons to be recorded in writing and on consultation with the Union Public Service Commission, relax any of the provisions of these rules in respect of any class or category of persons.

1. Short title and commencement.—(1) These rules may be called the Trade Marks Registry (Group 'B' post) Recruitment Rules, 1986.

6. Saving.—Nothing in these rules shall affect reservations, relaxation of age limit and other concessions required to be provided for the Scheduled Castes, the Scheduled Tribes, Ex-servicemen and other special categories of persons in accordance with the orders issued by the Central Government, from time to time, in this regard.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. Number of post, classification and scale of pay.—Number of the said post, its classification and the scale of pay attached thereto, shall be as specified in columns 2 to 4 of the Schedule annexed to these rules.

3. Method of recruitment, age limit, other qualifications etc.—The method of recruitment, age limit, qualifications

THE SCHEDULE

Name of the post	No. of posts	Classification	Scale of pay	Whether selection post or non-selection post.	Age limit for direct recruits	Whether benefit of added years of service under Rule 30 of CCS (Pension) Rules 1972 admissible	Educational and other qualifications required for direct recruits
1	2	3	4	5	6	6a	7
Examiner of Trade Marks	10* (1986)	General Central Service Group 'B' Gazetted.	Rs. 650-30-740-35-810-EB-35-880-40-1000-EB-40-1200.	Selection	Not exceeding 33 years. (Relaxable for Government servants upto 5 years in accordance with the instructions or orders issued by the Central Government).	No	Essential: (i) Degree in Law of a recognised University or equivalent. (ii) 3 years experience of legal affairs or trade marks.

*Subject to variation dependent on workload.

Note 1 : Qualifications are

2 3 4 5 6 6a 7

Note: The crucial date for determining the age limit shall be the closing date for receipt of applications from candidates in India (other than those in the Andaman and Nicobar Islands and Lakshadweep).

relaxable at the discretion of the Union Public Service Commission in case of candidates otherwise well qualified.

Note 2 : The qualifications regarding experience is/are relaxable at the discretion of the Union Public Service Commission in case of candidates belonging to Scheduled Castes and Scheduled Tribes, if at any stage of selection, the Union Public Service Commission is of the opinion that sufficient number of candidates from these communities possessing the requisite experience are not likely to be available to fill up the vacancies reserved for them.

Desirable: Degree in Science or Engineering/Technology of a recognised University or equivalent.

Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees	Period of probation, if any	Method of rectt. whether by direct rectt. or by promotion or by deputation/transfer and percentage of the vacancies to be filled by various methods	In case of rectt. by promotion/deputation/transfer, grades from which promotion/deputation/transfer to be made	If a D.P.C. exists, what is its composition	Circumstances in which U.P. S.C. is to be consulted in making rectt.
8	9	10	11	12	13

Age : No. Educational Qualification: Yes.

2 years By promotion, failing which by transfer on deputation, and filling both by direct rectt.

Promotion: (i) Assistant Examiner of Trade Marks with 8 years' regular service in the grade. (ii) P.A. to Controller General with 3 years' regular service in the grade.

Group 'B' Departmental Promotion Committee consisting of 1. Controller General Patents, Designs & Trade Marks—Chairman. 2. Joint Registrar of Trade Marks—Member. 3. Deputy Registrar of Trade Marks/Assistant Registrar of Trade Marks—Member. 4. An officer of appropriate status belonging to SC/ST—Member.

Consultation with the U.P. S.C. necessary while making direct rectt.



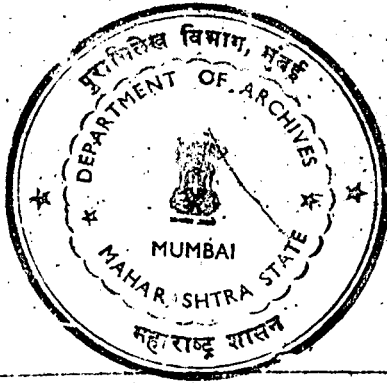
Note : The eligibility list for promotion shall be prepared with reference to the date of completion by the officers of the prescribed qualifying service in the respective grade/post. Transfer on deputation: Officers under the Central/State Governments:--

Note : The proceedings

- (a)(i) holding analogous posts; or
 (ii) with 3 years' regular service in posts in the scale of Rs. 550-900 of equivalent; or
 (iii) with 8 years' regular service in posts in the scale of Rs. 425-700 or equivalent; and
 (b) possessing the educational qualifications and experience laid down for direct recruits under column 8.

of the Departmental Promotion Committee relating to the confirmations of direct recruits shall be sent to the U.P.S.C. for approval. If, however, these are not approved by the U.P.S.C., a fresh meeting of the D.P.C. to be presided over by the Chairman or a Member of the U.P.S.C. shall be held.

(The departmental officers in the feeder category who are in the direct line of promotion will not be eligible for consideration for appointment on deputation. Similarly deputationists shall not be eligible for consideration for appointment by promotion. (Period of deputation including period of deputation in another ex-cadre post held immediately preceding this appointment in the same or some other organisations/department shall ordinarily not exceed 3 years.)



[No. A-32012/11/82-E-IV]
 CHARAN DASS, Under Secy.

नई दिल्ली, 26 मई, 1987

सं. क्र. नि. 450 — राष्ट्रपति, संविधान के अनुच्छेद 309 के परन्तु क डार, प्रदत्त शक्तियों के प्रयोग करते हुए नमक आयुक्त संघटन में इाइवर के पद पर भर्ती की पद्धति का निनियमन करने के लिए निम्नलिखित नियम बनाते हैं, प्रयत् —

1. संक्षिप्त नाम और प्रारम्भ (1) इन नियमों का संक्षिप्त नाम नमक संघटन इाइवर (समूह "ग" प्रराजपति, अनुगनिकीय पद) भर्ती नियम, 1987 है।

(2) ये राजपत्र में प्रकाशन की तारीख को प्रवृत्त होंगे।

2. पद-संख्या, वर्गीकरण और वेतनमान उक्त पद की संख्या उसका वर्गीकरण और उसका वेतनमान वह होगा जो इन नियमों से उपावद्ध अनुसूची के स्तम्भ 2 से स्तम्भ 4 में निनिदिष्ट है।

3. भर्ती की पद्धति, आयु-सीमा, और अन्य अर्हताएं आदि उक्त पद पर भर्ती की पद्धति, आयु सीमा, अर्हताएं और उसके संबंधित अन्य बातें वे होंगी जो उक्त अनुसूची के स्तम्भ 5 से स्तम्भ 14 में निनिदिष्ट है।

4. निरहता वह व्यक्ति—

(क) जिसने ऐस व्यक्ति से जनक, पात या जिसकी पत्नी जीवित है, विवाह किया है, या

(ख) जिसने अपने पति या अपनी पत्नी के जीवित होते हुए किसी व्यक्ति से विवाह किया है,

उक्त पद पर नियुक्ति का पात्र नहीं होगा।

परन्तु यदि केन्द्रीय सरकार का यह समाधान हो जाता है कि ऐसा विवाह ऐस व्यक्ति और विवाह के अन्य पक्षकार का सागू स्वीय विधि के अधीन अनुज्ञेय है और ऐसा करने के लिए अन्य आधार है जो वह किसी व्यक्ति को इन नियम के प्रवर्तन से छूट दे सकेंगी।

5. शिथिल करने की शक्ति जहां केन्द्रीय सरकार की यह राय है कि ऐसा करना आवश्यक या समीचीन है, वहां वह, उसके लिए जो कारण हैं उन्हें संक्षेप करके इन नियमों के किसी उपबन्ध को किसी वर्ग या प्रयोग के अर्थों में बाधत आदेश द्वारा शिथिल कर सकेंगी।

6. व्यावृत्ति इन नियमों की कोई बात, ऐस आरक्षणों, आयु सीमा में छूट और अन्य रिपायतों पर पभाव नहीं डालेगी, जिनका केन्द्रीय सरकार द्वारा इस संबंध में समझ-मध्य पर निकाले गए आदेशों के अनुसार अनुसूचित जातियों, अनुसूचित जनजातियों भूतपूर्व सैनिकों और अन्य विशेष प्रयोग के व्यक्तियों के लिए उपबन्ध करना अपेक्षित है।